

ITEM NO.16

COURT NO.6

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).6453/2016

(Arising out of impugned final judgment and order dated 06/07/2016 in CRLOP No. 9252/2016 passed by the High Court of Madras)

LABORATE PHARMACEUTICALS INDIA LTD AND ORS

Petitioner(s)

VERSUS

STATE OF TAMIL NADU

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned judgment and interim relief)

Date : 29/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Nikhil Goel, Adv.
Ms. Naveen Goel, Adv.
Mr. Ashutosh Ghade, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing
certified copy of the impugned order is allowed.

Heard the learned counsel for the
petitioners and perused the relevant material.

Issue notice.

Until further orders, there shall be stay of
further proceedings in Criminal Complaint CC
No.263 of 2015 pending before the XV Metropolitan
Magistrate, Chennai.

Signature Not Verified
Digitally signed by
NEETU KHAJURIA
Date: 2016.08.31
17:37:43 IST
Reason: 

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master

